

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.25012/2024

(Arising out of impugned final judgment and order dated 30-01-2024 in RP No.349/2019 08-01-2019 in WPC No.8815/2018 passed by the High Court of Delhi at New Delhi)

RAJ KUMAR GARG

Petitioner(s)

VERSUS

DELHI TRANSPORT CORPORATION

Respondent(s)

(With IA No.131510/2024-CONDONATION OF DELAY IN FILING and IA No.131509/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-06-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA  
HON'BLE MR. JUSTICE S.V.N. BHATTI  
(VACATION BENCH)

For Petitioner(s)

M/s. Hooda & Co.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Counsel for the petitioner submits that the copy of the OM dated 19 May 2009 (Annexure P-1) is not a complete copy of the document and he may be given opportunity to file an affidavit to bring on record the complete copy of the document.
- 2 As prayed by counsel for the petitioner, list the Special Leave Petitions in the second week of July 2024.

(CHETAN KUMAR)  
A.R. - cum - P.S.

(NIDHI WASON)  
Court Master

